

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19000/2006

(From the judgement and order dated 06/10/2006 in LPA No. 43/2006 &amp; LPA No. 4358/2006 of The HIGH COURT OF BOMBAY AT AURANGABAD)

VINOD BIHARILAL NARANG

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA &amp; ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T.,permission to place addl. documents on record,impleadment and prayer for interim relief and office report ))

Date: 15/01/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P.P. NAOLEKAR

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s) Mr. Sanjay Kharde,Adv.  
Ms. Chandan Ramamurthi,Adv.

For Respondent(s) Mr. Kuldip Singh,Adv.

Mr. Shivaji M. Jadhav ,Adv

Ms. Asha Gopalan Nair ,Adv

Mr. M.Y. Desmukh,Adv.  
Mr. Rameshwar Prasad Goyal ,Adv

Mr.Sunil Kumar Verma ,Adv

UPON hearing counsel the Court made the following

ORDER

State is given two weeks' time to file counter affidavits.  
Thereafter, two weeks' time is granted to the learned counsel for the petitioner to file rejoinder affidavit.

List the matter immediately thereafter.

(Ganga Thakur) (Neeru Bala Vij)

P.S. to Registrar Court Master